

SHRI P. RAMAMURTI : After all, the allegations are that these people are also... (Interruptions). We know what the Central Reserve Police has done on 19th September in Indra Prastha Bhavan. We know how they behave. Therefore..... (Interruptions)

Since it is directly under the disciplinary control of the Central Government, the State Government cannot take any disciplinary action against the Central Reserve Police. Since this matter comes within the direct disciplinary control of the Central Government, therefore, if there are very grave allegations.....

MR. SPEAKER : I have not allowed it. I would request Shri P. Ramamurti.....

SHRI P. RAMAMURTI : I do not normally get up. Please listen to me. Please hear me and then you can answer. I am only trying to argue with you..... (Interruptions)

MR. SPEAKER : Will the hon. Members please sit down or not?

SHRI K. LAKKAPPA : You cannot discriminate between one Member and another. You should allow us also to make our submissions.

MR. SPEAKER : If he wants it to be raised, then it should come through some proper motion and not in this manner by suddenly or abruptly getting up and bringing it up before the House..... (Interruptions) My hon. friends may please sit down.... Hon. Members may please sit down.

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, मेरा पायंट आफ आर्डर है। जब आप किसी मवाल के बारे में सदन की, या सदन के सदस्यों की, राय जानना चाहते हैं, तो आप उनको अपनी बात कहने की इजाजत देते हैं। मैं समझता हूँ कि आप ने श्री राममूर्ति को यह मामला उठाने की इजाजत दी है। दूसरे माननीय सदस्य भी इस बारे में जो कुछ कहना चाहते हैं, वह कहें। मवाल यह है कि क्या यह मामला केन्द्रीय सरकार के दायरे में आता है या राज्य के दायरे में। इस पर आप अपना निर्णय दीजिए। हम लोगों की राय है कि चाहे

पोरबन्दर का मामला हो और चाहे केरल का, वृत्ति उस का सम्बन्ध सेंट्रल रिजर्व पुलिस से है, इस लिए वह केन्द्रीय सरकार के दायरे में आता है। अगर आप की ऐसी राय नहीं है, तो आप अपना निर्णय दीजिए। लेकिन कुछ माननीय सदस्यों द्वारा हल्ला करने की बया आवश्यकता है ?

SHRI P. RAMAMURTI : I want to agree the point with you. Am I not entitled to do so?

MR. SPEAKER : This was brought to my notice this morning by Shri Rabi Ray.....

SHRI ATAL BIHARI VAJPAYEE (Balrampur) : You did not allow it.

MR. SPEAKER : I did not allow it, because I was given to understand that though they were on deputation there, their deployment was in the hands of the State Government there. If hon. Members think that in spite of that, it needs re-examination, I shall examine it. But now I shall not allow anything on it unless and until.....

SHRI P. RAMAMURTI : You may re-examine it.

SHRI A. SRILEDHARAN (Badagara) : On a point of order. In Kerala, there is a very explosive situation.... (Interruptions)

MR. SPEAKER : Hon. Members may please sit down. When I have given my ruling, what is the sense in quarrelling. Do hon. Members think that points should be made here just by shouting? (Interruptions) Now, papers to be laid on the Table.

#### PAPERS LAID ON THE TABLE

ANNUAL REPORT OF POST-GRADUATE INSTITUTE OF MEDICAL EDUCATION & RESEARCH, CHANDIGARH AND NOTIFICATION UNDER REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY ACT

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING, AND WORKS, HOUSING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR) : On behalf of Shri K.K. Shah, I beg to lay on the Table—

[ Dr. S. Chandrasekhar ]

- (1) A copy of the Annual Report of the Post-Graduate Institute of Medical Education and Research, Chandigarh, for the year 1968-69 under section 19 of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966. [ *Placed in Library. See No. LT-2447/69.* ]
- (2) A copy of Notification No. S.O. 4727 published in Gazette of India dated the 29th November, 1969, under sub-section (2) of section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952. [ *Placed in Library. See No. LT-2448/69.* ]

PAPERS UNDER COMPANIES ACT, 1956

THE MINISTER OF STATE IN THE  
MINISTRY OF PETROLEUM AND  
CHEMICALS AND MINES AND ME-  
TALS (SHRI D. R. CHAVAN) :

I beg to lay on the Table a copy each of the following papers under sub-section (1) of Section 619 of the Companies Act, 1956:—

- (1) (i) Review by the Government on the working of the Madras Fertilizers Limited, Madras, for the year 1968-69.
- (ii) Annual Report of the Madras Fertilizers Limited, Madras for the year 1968-69, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) (i) Review by the Government on the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 1968-69.
- (ii) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[ *Placed in Library. See No. LT-2449/69.* ]

NOTIFICATIONS UNDER CUSTOMS

ACT

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI P. C.  
SETHI) :

I beg to lay on the Table:—

- (1) A copy each of the following Notifications under Section 159 of the Customs Act, 1962:—
- (i) G.S.R. 2468 (Hindi version) published in Gazette of India dated the 6th December, 1969 together with an explanatory memorandum.
- (ii) G.S.R. 2637 published in Gazette of India dated the 15th November, 1969 (English version) and the 13th December, 1969 (Hindi version) together with explanatory memoranda.
- (iii) G.S.R. 2696 published in Gazette of India dated the 29th November, 1969 (English version) and the 13th December, 1969 (Hindi version) together with explanatory memoranda.
- (iv) The Passengers (Non-Tourist) Baggage (Third Amendment) Rules, 1969. (Hindi and English versions) published in Notification No. G.S.R. 2728 in Gazette of India dated the 6th December, 1969 together with an explanatory memorandum.
- (v) G.S.R. 2729 (Hindi and English versions) published in Gazette of India dated the 6th December, 1969. [ *Placed in Library. See No. LT-2450/69.* ]
- (2) A copy of Notification No. G.S.R. 2660 published in Gazette of India dated the 22nd November, 1969 (English version), and the 13th December, 1969 (Hindi version) issued under the Central Excise Rules, 1944 together with explanatory memoranda. [ *Placed in Library. See No. LT-2451/69.* ]

U. P. S. C. REPORTS

SHRI D.R. CHAVAN: On behalf of  
Shri Vidya Charan Shukla, I beg to lay on  
the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under articles 323 (1) of the Constitution:
- (i) Nineteenth Report of the Union Public Service Commission for